

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2726/2002

Monday, this the 21st day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Kamlesh
s/o Shri Samaroo Ram
r/o C-108, New Rajinder Nagar
New Delhi.

..Applicant

(By Advocate: Shri Shaad Anwar)

Versus

1. Union of India
through Secretary
Ministry of Finance
Department of Company Affairs
Vth Floor, Shastri Bhawan,
New Delhi
2. Director General Investigation
Registration Bikaner House
Shahjahan Road
New Delhi

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

The applicant had been appointed as Farash on daily wages on 14.5.1991. From 14.12.1993, the applicant was awarded temporary status w.e.f. 1.9.1993.

2. The applicant, by virtue of the present application, seeks a direction to regularize him to the post of Group 'D' in the scale of regular employees with all consequential benefits.

3. The applicant has appended Annexure A-1 dated 9.8.2002 which is a Memorandum conveyed to the applicant. It clearly conveys that the case of the applicant is to be considered when vacant post in Group 'D' becomes available in the office. That being the position, when




(2)


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vacant post as yet is not available, this Tribunal will not direct regularization of the applicant. Accordingly, at this stage, the applicant is not entitled to any relief. OA must fail and is dismissed.

4. By way of abundant precaution, we make it clear that nothing said herein should be taken as an expression on the merits of this case.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman